🦫 IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

,	O. A. No. 289 of	199 ³ •.
	DATE	OF DECISION 18.02-1993
	K. Abbasali	Applicant (8)
	Mr.M.R.Rajendran Nair	. Advocate for the Applicant (s)
	Versus The Sub Divisional Officer (T), Alapuzha and others	_Respondent (s)
	Mr. Kodoth Sreedharan, ACGSC	Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. A. V. Haridasan, Judicial Member and

The Hon'ble Mr. R. Rangarajan, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement

2. To be referred to the Reporter or not?

4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Hon ble Mr. A. V. Haridasan, Judicial Member)

The applicant a casual labour with temporary status under the Telecom District Manager, Alappuzha has filed this application praying for a declaration that he is entitled to be absorbed in a Group 'D' post in preference xxxx. [to] hisjuniors in the Annexure-II list and for a direction to regularise him accordingly. relief Claiming the above the applicant had filed a representation before the 2nd respondent on 4.6.92 at Annexure-IV. This representation has not yet been disposed of xxx appropried the state of the sta

2. When the application came up for admission today, the learned counsel on either side submitted that it will be proper if the respondents are directed to dispose of the representation within a reasonable time. In view of the above submission of the learned counsel at the Bar, we admit this application and dispose it of with a direction to the 2nd respondent to consider the representation submitted by the applicant on 4.6.92 at Annexure-IV and dispose it of in accordance with law, within a period of two months from the date of communication of a copy of this order. There is no order as to costs.

(R.RANGARAJAN)
ADMINISTRATIVE MEMBER

(A.V.HARIDASAN)
JUDICIAL MEMBER

18.02.93

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